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Kerala Civil Courts (Amendment) Act, 1990

7 of 1990

CONTENTS

- 1. Short Title
- 2. Insertion Of New Section 20C

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An Act further to amend the Kerala Civil Courts Act, 1957 WHEREAS it is expedient further to amend the Kerala Civil Courts Act, 1957, for the purpose hereinafter appearing; BE it enacted in the Forty-first Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the Kerala Civil Courts (Amendment) Act,1990.

2. Insertion Of New Section 20C:-

In the Kerala Civil Courts Act, 1957 (1 of 1957), after section 20B, the following section shall be inserted namely:-

20C. Rules to be laid before the Legislative Assembly.- Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.